

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.241 - IA/414(AHM)2024
in
CP(IB)/4(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Lease Plan India Pvt Ltd
V/s

Shiva Industrial Security Agency (Gujarat)Ltd

.....Applicant

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Divya Singh, Adv.

For the Respondent : Mr. Palash S. Singhai, Adv for Suspended Board of
Directors

ORDER

IA/414(AHM)2024

Ld. Counsel for the applicant sought modification of an order passed on 16 October 2023. The same was objected by Respondent who is directed to file an affidavit on behalf of the corporate debtor.

List the matter on 03.07.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)